

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 69/(MAH)/2016  
CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 06.12.2016

NAME OF THE PARTIES: M/s. Harmony Holdings Limited  
V/s.  
M/s. RT Exports Limited & Ors.

SECTION OF THE COMPANIES ACT: 241, 242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
3	Zal Andhyarujina <sup>a/w</sup> Siddharth Mehta.		<i>[Signature]</i>
3	Mr. Somasekhar Sunderesan a/w Mr. Dhaval Kothari, Mr. Petitioner Abhishek V., Mr. Bhushan Shah, Mr. Jagan Prinjabi i/b Mansukhlal Huralal & Co.		<i>[Signature]</i>

Order

CP No. 69/241,242/NCLT/MB/MAH/2016

On mentioning of the Company Petition, for the Petitioner's side has concede for reply to come from the Respondent side on or before the next date of hearing by supplying copies to other side one day before next date of hearing, this Bench hereby directs the Respondent to file its reply as stated above.

Both sides are hereby directed to file concise written submissions in two pages to enable this Bench to pass orders before the date of EOGM.

List this matter for Final hearing on 14.12.2016.

sd/-

B.S.V. PRAKASH KUMAR  
Member (Judicial)

sd/-

V. NALLASENAPATHY  
Member (Technical)